



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition No. 14966/2026
CNR: RJHC020750132026 | URN: CW / 31902U / 2026

Dilip Singh Kurka S/o Shri Balveer Singh

-----Petitioner

Versus

State Of Rajasthan

-----Respondent



For Petitioner(s) : Mr. Sunil Samdaria
Mr. Vinod Kumar Sharma
For Respondent(s) : Mr. Rajendra Prasad, AG assisted by
Ms. Dhriti Laddha

HON'BLE MR. JUSTICE INDERJEET SINGH
HON'BLE MR. JUSTICE SANDEEP TANEJA

Order

04/08/2026

1. The present writ petition has been filed on behalf of the practicing advocate with the grievance that the posts of Chairman as well as Judicial Members & Administrative Members are lying vacant in the Rajasthan Civil Services Appellate, Jaipur and thus the Tribunal is not functional, due to which a number of government employees are unable to avail the statutory remedy of appeal before the said Tribunal and the pending work is also held up, therefore direction is sought from this Court to the State Government to immediately fill up the posts of Chairman as well as other Members.

2. Learned counsel for the petitioner further submits that the State Government has recently issued transfer orders of thousands of employees but since the said Tribunal is not functional, the employees are facing great difficulty in redressing their grievance before the Tribunal.



[CW-14966/2026]

3. At this stage, learned Advocate General informed that two Members of the Tribunal will be appointed within a period of one week.

4. Considering the statement made by learned Advocate General, we post the matter for 11.08.2026. Office to list accordingly.

5. It is made clear that if such appointments are not made before the next date of hearing then Principal Secretary, Department of Personnel (DOP) shall remain present before the Court.

(SANDEEP TANEJA),J

(INDERJEET SINGH),J

145/AVINASH GULERIA